

REVISED

ITEM NO.14

COURT NO.12

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) DIARY NO. 50547/2023

(Arising out of impugned final judgment and order dated 17-12-2015 in LPA No. 18/2008 and 12-10-2023 in RP No. 1/2017 passed by the High Court Of Himachal Pradesh At Shimla)

PUNJAB STATE ELECTRICITY BOARD & ORS.

PETITIONER(S)

VERSUS

HYDRO PROJECT WORKERS UNION & ANR.

RESPONDENT(S)

(IA No.255606/2023-CONDONATION OF DELAY IN FILING and IA No.255602/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 14-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Ms. Kaveeta Wadia, Adv.
Mr. Shashank Tripathi, AOR

For Respondent(s) Mr. Vinay Kuthiala, Sr. Adv.
Ms. Vandana Kuthiala, Adv.
Mr. Shaurya Vardhan Kuthiala, Adv.
Ms. Suveni Bhagat, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice on the Special Leave Petitions as also on the application seeking condonation of delay.
2. Ms. Suveni Bhagat, learned Advocate-on-Record, who appears on caveat, accepts notice for the respondent no.1.

3. Counter affidavit shall be filed within four weeks, with a copy to the other side.
4. Rejoinder affidavit, if any, shall be filed within two weeks thereafter.
5. List after service and pleadings are complete.
6. Till further orders, proceedings in Execution No. 19/2023 pending before the Civil Judge, Joginder Nagar, District Mandi, Himachal Pradesh, shall remain stayed.

(POOJA SHARMA)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)

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COURT NO.12

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

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